

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 468
TO BE ANSWERED ON 19.12.2017**

SUB-CATEGORISATION OF SCS

468. SHRI NANDI YELLAIAH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has decided to take opinion from all the State Governments and Union Territories regarding sub-categorization of Scheduled Castes into A, B, C, D sub-groups and if so, the details thereof;
- (b) the details of opinion sought and opinion given by the States, State-wise; and
- (c) the action being taken by the Government in this regard as the matter is pending since several years?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(VIJAY SAMPLA)**

(a) to (c): National Commission to examine the issue of Sub-categorisation of Scheduled Castes in Andhra Pradesh (NCSCSC) has recommended amendment of Article 341 of the Constitution to provide for sub-categorisation and de-sub-categorisation of Scheduled Castes. Views of the major stake holders viz. the State Governments and Union Territory Administrations on the recommendation of the NCSCSC has been sought. Process of consultation has not concluded.
